

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 729 OF 2016 IN
APPEAL NO. 337 OF 2016**

Dated: 2nd January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Bharti Airtel Ltd. Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganathan
Mr. D.V. Raghuvamsy for R.1

Mr. Varun Agarwal for MSEDCL

ORDER

Learned counsel for Respondents seek two weeks time to file reply. They may file the same on or before 16.01.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 20.01.2017 after serving copy on the other side. Liberty is granted to the parties to approach this Tribunal if the circumstances so require.

List the matter on **23.01.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

pr/vt